

nies Act, certain irregularities/mismanagement on the part of the management came to light. The major irregularities as brought out in the Inspection Report have already been disclosed in answer to Unstarred Question No. 3030 on 13th March, 1979. In response to the Show-Cause Notice issued by the Company Law Board under section 408 of the Companies Act, the reply from the company has been received and this matter is now to be decided by the Company Law Board for which a personal hearing has already been fixed.

Coverage of Parliamentary Proceedings

10893. SHRI VASANT SATHE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Parliamentary coverage on T.V. and Radio gives nearly 3/4th of the time to the views expressed by the Government rather than the important points made by the Members of the Parliament particularly from the opposition parties; and

(b) whether the Government would like to formulate the guidelines for coverage of Parliamentary proceedings on A.I.R. and T.V. more objectively and by giving due coverage to the important suggestions made by the public representatives or points raised by them on various matter of public interest rather than restricting the coverage to the few Members and Ministers?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). No, Sir. Every effort is made by these media to provide adequate and balanced coverage to all important and newsworthy happenings and speeches in the two Houses of Parliament in their daily news-bulletins and the

Daily/Weekly Reviews of Proceedings of Parliament. All important points made by Members of Parliament, including members belonging to the opposition parties, are sought to be covered. However, points made by the Members of the Government may get occasionally more coverage than others because these points often relate to important policy matters and governmental programmes for the socio-economic development of the country.

Telecasting the proceedings of the State Legislative Assembly

10894 SHRI CHATURBHUI:

SHRI NATWARLAL B) PARMAR.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that some State Government and specially the Tamil Nadu Government have taken up with the Centre the question of telecasting the proceedings of the State Legislative Assembly so that those having television sets could view them in their houses; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) No, Sir.

(b) Does not arise.

Statement correcting the reply to unstarred Question No. 4966 dated 27-3-1979 re. Setting up of Plants and Factories in Orissa by Exploiting Minerals

THE MINISTER OF STATE IN THE MINISTRY OF STATE AND MINES (SHRI KARIA MUNDA): In reply given to part (b) and (c) of Unstarred Question No. 4966 dated 27-3-1979 regarding setting up of

plants and factories in Orissa during the Sixth Plan period, in para 4 it was inadvertently indicated that the cost of the Ferro Vanadium Plant at Rairangpur would be about Rs. 46.70 crores. As per the feasibility report prepared by M/s. Dastur & Company Limited, the cost would be about Rs. 25.20 crores. The figure should therefore read as Rs. 25.20 crores and not Rs. 46.70 crores. This clarification was given by the Orissa Government after the expiry of time of one week stipulated for correcting the erroneous answer given. The inconvenience caused is regretted.

11.30 hrs.

श्री चन्द्रशेखर सिंह (वाराणसी) : अध्यक्ष महोदय, आज मैं एक ध्यानाकर्षण प्रस्ताव दिया है और वह बड़े महत्व का है। राष्ट्र में विध्वंसक कार्या-बाहिरी बतने का खतरा पैदा हो गया है। 18 अप्रैल के "करेंट" में छपा है। दो लाइन प्राग मुन लें।

"भार० एस० एम० के मूरली मनाहर जोशी ...
(अध्यक्ष)

MR. SPEAKER: I will examine the matter if you had given. There are a large number of them. You cannot have two speeches... (Interruptions) If you have given notice, I will examine. You are not making to-day one speech and another speech, after my selecting.

(Interruptions)

SHRI PURNANARAYAN SINHA (Tezpur): I wrote to you a letter.

SHRI K. RAMAMURTHY (Dharmapuri): I have raised two matters the cyclone havoc in Andhra Pradesh and another about the coal-miners strike...

MR. SPEAKER: They are not points of order.

SHRI K. RAMAMURTHY: It is a serious matter.

MR. SPEAKER: Undoubtedly.

SHRI K. RAMAMURTHY: Andhra Pradesh is very badly affected by the cyclone.

MR. SPEAKER: I am giving an opportunity for a call attention.

SHRI PURNANARAYAN SINHA: I have written to you a letter.

MR. SPEAKER: I am getting half a dozen letters from you. What can I do about it?

श्री मनोहरलाल (कानपुर) : कानपुर के जो पेंस थे, हमने लैटर भी लिखा है सीज करने के लिए। आपको 18 अप्रैल को नोटिस दिया था, लेकिन अभी तक कोई फैसला नहीं किया।

MR. SPEAKER: This morning I got the letter signed by a large number of members. I have called for comments.

(Interruptions)

MR. SPEAKER: I am not answering question here.

Papers to be laid.

श्री राज नारायण (रायबरेली) : अध्यक्ष महोदय, मेरा निवेदन यह है कि आपने जिस प्रश्न पर विचार करने को अभी कहा है, छुपा की है, उसके लिये हम बहुत आभारी हैं, मगर उस प्रश्न में (अध्यक्ष)

MR. SPEAKER: I cannot allow two speeches. ... (Interruptions)

No, no it is not allowed. You cannot do that.

(Interruptions)

MR. SPEAKER: I have to look into it first before I could allow it.

SHRI PURNANARAYAN SINHA: rose.

MR. SPEAKER: Mr. Sinha, if you have anything to discuss, you can come to me and discuss but not here in the House.